

**In Chamber**

**Case :-** PUBLIC INTEREST LITIGATION (PIL) No. - 575 of 2020

**Petitioner :-** Jagdish Pandey Thakurai

**Respondent :-** State of U.P.

**Counsel for Petitioner :-** In Person

**Counsel for Respondent :-** C.S.C.

**Hon'ble Govind Mathur,Chief Justice**

**Hon'ble Siddhartha Varma,J.**

The Uttar Pradesh Madhyamik Shikshak Sangh, an Association of the Teachers, has preferred this petition for writ challenging the order dated 30th April, 2020, passed by the Principal Secretary to the Government of Uttar Pradesh, Department of Secondary Education, instructing the Secretary, Secondary Education Council, Uttar Pradesh, to hold evaluation of answer books of the Secondary Council Examination, 2020.

As per the petitioners, the direction given is in violation of Article 21 of the Constitution of India, as that may spread corona virus among the persons involved in evaluation work. On going through the different orders placed on record, it reveals that the Government while instructing to hold evaluation work has given all necessary directions to maintain social and personal distancing as well as the protocol required for necessary working in green as well as orange zones notified by the State of Uttar Pradesh. The petitioners if are having any grievance with regard to execution of the safety measures, they may agitate their cause before the competent authority.

With the observations above, writ petition stands disposed of.

**Order Date :-** 13.5.2020

VMA

**(Siddhartha Varma, J.) (Govind Mathur, C.J.)**